NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT-II

13. C.P.(IB)-4045(MB)/2019

CORAM:
SHRI SHYAM BABU GAUTAM **JUSTICE P. N. DESHMUKH (Retd.)**
HON'BLE MEMBER (T) **HON'BLE MEMBER (J)**

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 31.03.2022

NAME OF PARTIES: - Rishi Gupta
V/s
Jaycee Homes Pvt Ltd

APPEARANCE :
FOR THE HOME BUYERS : Adv. Mr. Atul Singh
FOR CORPORATE DEBTOR : Adv, Mr. Sahil Mahajan

Section: 7 of Insolvency and Bankruptcy Code, 2016

ORDER

The matter is taken up through Virtual Hearing (VC).

Counsel appearing for the Financial Creditor seeks liberty to amend the Form-I of Home Buyers. The Counsel for the Corporate Debtor has no objection to allow the amendment in the Company Petition. Counsel appearing for the Home Buyers is directed to carry out the necessary amendment and to serve the amended copies to the other side also. List this matter for hearing on **09.05.2022**.

Sd/- **Sd/-**
SHYAM BABU GAUTAM **JUSTICE P. N. DESHMUKH**
Member (Technical) **Member (Judicial)**
31.03.2022
AARTI